

(b) whether any steps have been taken by the Government to supply wheat in sufficient quantity to all the Fair Price Shops in the Capital

THE MINISTER OF STATE IN THE MINISTERIES OF AGRICULTURE AND RURAL RECONSTRUCTION (SHRI R. V. SAWAMINATHAN): (a) No, Sir.

(b) Adequate stocks of wheat are being maintained for supply to Delhi against monthly allotments made from Central Pool.

**Shops in Netaji Nagar Market,
New Delhi**

31. SHRI K. PRADHANI: Will the Minister of WORKS AND HOUSING be pleased to refer to the reply given to Unstarred Question No. 4005 on 14 September, 1981 regarding misuse of enclosures, attached to shops in Netaji Nagar Market, New Delhi, and state:

(a) why no action has been taken so far by the New Delhi Municipal Committee to remove the enclosures against the said shops in Netaji Nagar Market, New Delhi;

(b) whether any decision has since been taken in the matter; and

(c) if not, when a decision to demolish these enclosures and provide suitable open verandah in front of the shops is expected to be implemented?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) and (b). The New Delhi Municipal Committee have reported that after a detailed examination of the matter it has been decided by them that the enclosures will not be removed.

(c) Does not arise.

**Amendment to Urban Land (Ceiling
and Regulation), Act, 1976**

32. SHRI R. K. MHALGI: Will the Minister of WORKS AND HOUSING be pleased to refer to the reply given

to Unstarred Question No. 6541 on 6 April, 1981 regarding Amendment to Urban Land Ceilings Act and state:

(a) whether the final decision about amending the Urban Land (Ceiling and Regulation) Act, 1976 has since been taken;

(b) if so, when, and when such amending Bill is likely to be introduced;

(c) what are the main features of the amending Bill; and

(a) if no decision has so far been taken, the reasons therefor?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) to (d). No final decision has been taken so far. The proposal for amending the Urban Land (Ceiling and Regulation) Act, 1976 is still in process and the amending Bill will be introduced as soon as the requisite formalities are completed.

**Unauthorised use of government land
in Phul Bagh, Lawrence Road,
Rampura, Delhi**

33. SHRI KESHAORAO PARDHI: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether WZ/27-A Phul Bagh, Lawrence Road, Rampura, Delhi-35 (in front of Durga Mandir, Golden Park), is a Government land;

(b) under whose possession this land stands at present and since when; and

(c) whether the possession of this land is legal, if so, how and if not, remedial measures taken to get the Government land vacated immediately?

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND WORKS AND
HOUSING (SHRI BHISHMA NA-
RAIN SINGH): (a) Yes, Sir.

(b) and (c). The Delhi Develop-
ment Authority has reported that the
land is under unauthorised occupation
of Shri Laxmi Chand S/o Shri
Rameshwar Dayal Since 1972. The
Delhi Development Authority has also
stated that action has been initiated
under the provisions of the Public
Premises (Eviction of Unauthorised
Occupants) Act, 1971 to get the pre-
mises vacated.

Edible Oil Import Policy

34. SHRI SANAT KUMAR MAN-
DAL: Will the Minister of CIVIL
SUPPLIES be pleased to state:

(a) whether Government have by
now finalised their edible oil Import
Policy for the next year;

(b) if so, whether he will lay on
the Table a copy thereof; and

(c) whether Government have
taken any steps to take out all imports
of such oil from private traders who
had in the past made huge profits
therefrom and if so, what?

THE DEPUTY MINISTER IN THE
MINISTRY OF CIVIL SUPPLIES
(SHRI BRAJA MOHAN MOHANTY):

(a) to (c). The Edible Oil Import
Policy for the next Oil-Year 1981-82
(November 1981-October 1982) is in
the process of being finalised shortly.
All imports of edible oils on Govern-
ment account are canalised through
the State Trading Corporation of
India Ltd.

दुग्ध के प्रभाव का मूल्यांकन करने के लिए
राजस्थान को एक केन्द्रीय दल

35. श्री प्रशोक गहलोत : क्या कृषि
मंत्री यह बताने को तैयार करेंगे कि :

(क) राजस्थान में दुग्ध के प्रभाव का
मूल्यांकन करने के लिए 19 वर्ष केन्द्रीय

अध्ययन दल कितनी दूर वहाँ पर भेजे गये
और उनके द्वारा पेश किये गये प्रतिवेदनों का
ब्यौरा क्या है ;

(ख) उपरोक्त प्रतिवेदनों के आधार
पर कुन जिनने जिलों तथा गांवों को प्रभाव
क्षेत्र घोषित किया गया ; और

(ग) केन्द्र सरकार द्वारा प्रत्येक मद
के लिये कितनी महायता दी जा चुकी है
और निकट भविष्य में कितनी राशि दी जानी
है ?

कृषि तथा ग्रामीण पुनर्निर्माण मंत्रालयों
में राज्य मंत्रों (अ. प्रार. व. स्वामोनाचन):
(क) एक केन्द्रीय दल ने चालू वर्ष के मानसून
से पहले पड़े सूखे के सम्बन्ध में 15 से 18
अप्रैल, 1981 तक राजस्थान का दौरा
किया था। इस दल ने सूखे से प्रभावित लोगों
के राहत और पुनर्वास के लिए 3392.80
लाख रुपये के व्यय की अधिकतम सीमा की
सिफारिश की थी। सिफारिश का गई इस
राशि में पशु-जल के लिए प्रबन्ध, अनिश्चित
लाभप्रद रोजगार प्रदान करने के लिए कार्यों
में तेजी लाने, राष्ट्रीय ग्रामीण रोजगार
कार्यक्रम के लिए विशेष सहायता, सूखे से
प्रभावित गांवों में छोटे और सीमांत किसानों
को कृषि आदानों की सप्लाई के लिए राज
सहायता देने और सूखे से प्रभावित क्षेत्रों में
बच्चों और दूध पिलाने वाली माताओं/
गर्भवती महिलाओं के पोषक आहार कार्यक्रम
को विशेष सहायता देने की व्यवस्था करना भी
शामिल है।

(ख) राज्य सरकार द्वारा भारत सरकार
को भेजे गये ज्ञापन में यह उल्लेख किया गया
था कि राज्य के सभी 26 जिलों के कुल
21369 गांव मानसून से पूर्व पड़े सूखे से
विभिन्न मात्रा में प्रभाव से प्रभावित हुए
थे।